

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016
CA No.

CORAM:

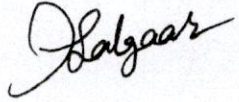
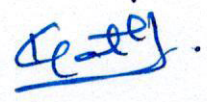
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s.
M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Adv. Harshwardhan Salgaokar	Adv for Respondent 1-3	
	Adv. Rahul Chitnis i/b Adv. Kalpesh Patil a/w Pratik Rahade	Adv. for Petitioner	

ORDER

C.P. No. 49/241, 242/NCLT/MB/MAH/2016

1. Ld. Counsel from Petitioners' side and Respondents' side are respectively present.
2. From the side of the Respondent Nos. 1, 2 & 3, a Reply has been filed and a copy has been handed over to the other side.
3. From the side of the Petitioners, argument has been raised in respect of the interim relief as sought in the Petition. However, the question of granting interim relief is not decided today. Remained open to be decided on receiving Rejoinder of the Petitioners. The Petitioners are expected to file the Rejoinder, if any, within three weeks' time i.e. by 6th January, 2017; needless to mention, a copy to the other side.
3. Let this C.P. be now fixed for hearing on **20th January, 2017**. Date is duly communicated to both sides.

sd/-

Dated 13.12.2016

Shri M.K. Shrawat
Member (Legal)